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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 124/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Draft Air (India) Pvt Ltd.  
V/s.  
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TIRTH NAYAK	Adv.	Petitioner	<i>Tirth Nayak</i>
2.	Raheel Patel a/w Arjun Joshi Nanavati Associates	Adv.	Respondent	<i>Raheel Patel</i>

**ORDER**

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/Petitioner.  
Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Learned Counsel appearing for petitioner filed purchis stating that as per the consent terms dated 09.01.2018 the matter is settled and requested for permission to withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.

*Manara*  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 09th day of January, 2018.

*Bikki*  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**